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THE HIGH COURT OF KERALA

Kochi : 682 031
Date : 20.12.2018

A1- 94062 / 2018

21 DEC 2018

NOTIFICATION

Sub:- High Court - Christmas Holidays, 2018 - nomination of
Vacation Judges – reg.

- Ref:- 1. High Court Notification No.D11-91749/2017(1) dated
23.11.2017.
2. High Court Office Circular No.2/2018 dated 01.03.2018

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The High Court of Kerala will remain closed for the Christmas Holidays, 2018 from 22.12.2018 to 31.12.2018 (both days inclusive) as already notified. The Vacation Court sitting during the Christmas Holidays shall be held on 28.12.2018.

Under Section 8 of the Kerala High Court Act, 1958, the Honourable the Chief Justice is pleased to nominate the following Honourable Judges as Vacation Judges for hearing all urgent matters which are required to be immediately or promptly dealt with during the Christmas Holidays:-

Hon'ble Mr.Justice A.M.Shaffique
Hon'ble Mr.Justice A.Muhamed Mustaque
Hon'ble Mr.Justice B.Sudheendra Kumar
Hon'ble Mr.Justice V.G.Arun
Hon'ble Mr.Justice N.Nagaresh
Hon'ble Mr.Justice N.Anil Kumar

Only really urgent matters including company matters which are required to be immediately or promptly dealt with, will be received in the Registry of the Court during the Christmas Holidays, provided they are accompanied by memo giving reasons for urgent posting.

Matters to be moved before the Vacation Judge / Bench may be filed in the Filing Section of the Registry between 10.00 a.m. and 1.00 p.m. on all days except Sundays and other public holidays. Unless otherwise directed by the Vacation Judge / Bench, no matter shall be sent to the Judge / Bench on the same day of its filing.

(By Order)


K.Haripal
Registrar General

p.t.o.

To

- The Chief Secretary to Government, Government Secretariat,
Thiruvananthapuram (with C/L).
- The Addl. Chief Secretary to Government, Home Department,
Government Secretariat, Thiruvananthapuram (with C/L).
- The Law Secretary, Law Secretariat, Thiruvananthapuram (along with a copy
of High Court OM of even number and date).
- The Accountant General (A & E), Kerala, Thiruvananthapuram.
- The Secretary General, Supreme Court of India, New Delhi (with C/L).
- The Registrars of all High Courts (with C/L).
- The Advocate-General, Ernakulam (with copy of O.M.).
- The Director General of Prosecutions & Public Prosecutor, Ernakulam.
- The Additional Advocates-General, Ernakulam. (2)
- The Additional Director General of Prosecutions, Ernakulam. (2)
- The President, Kerala High Court Advocates' Association, Ernakulam.
- The Vice-Presidents, Kerala High Court Advocates' Association,
Ernakulam.
- The State Attorney, Advocate General's Office, Ernakulam
- The Senior Standing Counsel, Govt. of India (Taxes), Ernakulam.
- The Assistant Solicitor General of India, Ernakulam.
- The Official Liquidator, KSHB Buildings, III Floor, Opp. NPOL,
Thrikkakara, Kochi - 682 021.
- The Secretary, Kerala High Court Advocates' Association, Ernakulam.
- The General Secretary, Kerala High Court Senior Advocates'
Association, Ernakulam.
- The Secretary, Bar Council, Ernakulam.
- The Director of Public Relations, Thiruvananthapuram (with C/L).
- The Superintendent of Government Presses, Thiruvananthapuram
(for publication in the Gazette).
- All District Judges and Motor Accidents Claims Tribunals.
- All Family Courts.
- The State Transport Appellate Tribunal, Ernakulam.
- The Special Judge (SPE/CBI), Thiruvananthapuram.
- The Special Judge (SPE/CBI) I, II & III, Ernakulam.
- The Special Judge for Idamalayar Investigations, Ernakulam.
- The Special Judge (NDPS Cases), Thodupuzha and Vadamakara.
- The Special Addl. Sessions Court (Abkari Cases), Kottarakkara &
Neyyattinkara.
- The Addl. Chief Judicial Magistrate (MP / MLA), Ernakulam.
- The Addl. Chief Judicial Magistrates, Ernakulam & Thiruvananthapuram.
- The Forest Tribunal, Kozhikode.
- The Special Additional Sessions Judge (Marad Cases), Kozhikode.
- The Tribunal for Local Self Government Institutions, Thiruvananthapuram
- Additional District and Sessions Court for the trial of cases relating to
atrocities and sexual violence against women and
children, Ernakulam, Thiruvananthapuram & Kozhikode.
- The Special Court for trial of offences under SC/ST (POA) Act cases,
Mannarkkad, Manjeri, Mananthavadi & Kottarakkara.
- The Kerala Administrative Tribunal, Thiruvananthapuram-35.
- The University Appellate Tribunal, Thiruvananthapuram.

The Kerala Co-Operative Tribunal, Thiruvananthapuram.
The Enquiry Commissioner and Special Judge, Thiruvananthapuram,
Kottayam, Thrissur, Kozhikode, Muvattupuzha & Thalassery.
The Addl. Sessions Judge (Sooryanelli Cases), Kottayam.
The Kerala Agricultural Income Tax and Sales Tax Appellate Tribunal,
Ernakulam.
The Presiding Officers of Labour Courts at Kollam, Ernakulam,
Kozhikode & Kannur.
All Chief Judicial Magistrates.
The Addl. Chief Judicial Magistrate (Economic Offences), Ernakulam.
Temporary Special Addl. CJMs Court (Special Additional CJM Court
to try the cases under the Prize Chits and Money Circulation
Scheme (Banning) Act, 1978), Thrissur.
The Member Secretary, KeLSA, Ernakulam.
The Director, Kerala State Mediation & Conciliation Centre, Ernakulam.
The Director, ADR Centre, Ernakulam.
The Secretary, High Court Legal Services Committee, Ernakulam.
The Director of the Kerala Judicial Academy, Athani. } [He shall bring the matter
to notice of Director
(Academics), KJA]

The Additional Director of the Kerala Judicial Academy, Athani.
The Registrar (Judicial), High Court.
The Additional Registrar (General Administration), High Court.
The Joint Registrars, High Court.
The Deputy Registrars, High Court.
The Deputy Director, Kerala Judicial Academy, Athani.
The Private Secretary to the Chief Justice, High Court.
The Protocol Officer, High Court.
The Public Relations Officer, High Court.
The Finance Officer, High Court.
The Assistant Director, Kerala Judicial Academy, Athani.
The Assistant Registrars and the Chief Librarian, High Court.
The Court Officer to the Chief Justice, High Court.
The Additional Public Relations Officer, High Court.
The Librarian, Kerala Judicial Academy, Athani.
The PA to the Chief Justice, High Court
The Private Secretaries to the Judges, High Court.
The Accounts Officer, High Court.
The Security Officer, High Court.
The Assistant Engineer, High Court.
The Superintendent (Vehicles), High Court.
The Confidential Assistants to the Registrars, High Court.
All Sections, High Court.
The Notice Board, High Court (3 copies).
The Admn. Records Section, High Court (2 copies).
The File / Stock File.

Copy submitted to:- The Honourable Judges.